

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE

LOK SABHA UNSTARRED QUESTION NO. 1847
ANSWERED ON MONDAY, MARCH 13, 2023

GST Collection from Private Sector Companies

1847. SHRI MAHESH SAHOO:

Will the Minister of FINANCE be pleased to state:

(a) the amount of GST collected from private sector companies during each of the last three financial years;

(b) whether the Government has credited to these companies their due from GST input credit within the stipulated time as per the rules and if so,

the details thereof including the amount of money credited back to these companies during the same period against the actual amount due to be credited and the prescribed time of refund;

(c) whether the full amount of GST input has not been credited to these companies within the time-frame and if so, the reasons therefor;

(d) the total amount of GST input credit due to these companies that still need to be paid during the same period; and

(e) the number of companies that have been affected due to the delay in credit of GST input?

ANSWER

THE MINISTER OF STATE IN MINISTRY OF FINANCE
(SHRI PANKAJ CHAUDHARY)

(a): The details of Goods and Services Tax (GST) collected from Private Sector Companies during last three financial years are given as under: -

(in Rs. Crore)

FY	CGST	SGST	IGST	CESS	TOTAL
2019-20	1,10,094.80	1,67,873.17	2,30,504.02	58,103.23	5,66,575.22
2020-21	1,04,281.50	1,49,535.00	2,21,589.78	49,858.01	5,25,264.29
2021-22	1,36,812.18	1,91,983.15	2,75,863.96	64,398.50	6,69,057.79

(b) to (e): In GST, any registered person is eligible for taking credit of tax paid on the purchases of goods or services or both (inward supply), subject to certain conditions and restrictions as specified in Chapter V of the Central Goods and Services Tax (CGST) Act, 2017. Taxpayer can claim the amount of Input Tax Credit (ITC) which is auto-generated in his return Form GSTR-2B on the basis of the invoices uploaded in the return Form GSTR-1 by his supplier/ seller. Further, as per the information available in Form GSTR-2B of the taxpayer, entitled ITC is auto-populated in his return Form GSTR-3B. However, taxpayer is allowed to edit the ITC auto-populated in his return GSTR-3B. Thus, ITC has to be availed by a registered person himself in his return to be furnished under the provisions of CGST Act, 2017. There is no provision for credit of such input tax by the Government to the registered person. Therefore, there is no question of any such amount of GST input tax credit due to be paid by the government to the registered person.
